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OFFICE OF THE SECRETARY-CUM-COMMISSIONER (LABOUR)  
LABOUR DEPARTMENT, GOVT. OF NCT OF DELHI  
5, SHAM NATH MARG, DELHI-110054

F. No. Addl. LC(II)/Misc./2012/Lab/2022/Part File/ 6129

Dated: 31/01/2025

ORDER

1. Whereas, Ld. Presiding Officer, Labour Court-X, Court No. 202, Rouse Avenue District Court, New Delhi, has consented to transfer the case titled as **Sukhari Prasad v/s Riva Bath Fitting & Anr. (LID No. 447/19)** from the court of Ld. Presiding Officer, Labour Court-X to any other court, as Industrial Tribunal is competent authority to adjudicate the said issue.
2. And whereas, the consent of the Ld. Presiding Officer, Labour Court-X, Court No. 202, Rouse Avenue District Court, New Delhi, has been considered and the case mentioned in Para 1 may be transferred to the court of Ld. Presiding Officer, Labour Court-I, Court No. 206, Rouse Avenue District Court, New Delhi.
3. Now, therefore, in exercise of powers conferred by Section 33 (B) of the Industrial Disputes Act, 1947 (XIV of 1947) read with Government of India, Ministry of Labour, Notification No. S-11011/2/75-DK(IA) dated 14<sup>th</sup> April, 1975, the Industrial Dispute mentioned in Para 1 is withdrawn from the court of Ld. Presiding Officer, Labour Court-X, Court No. 202, Rouse Avenue District Court, New Delhi and the same is transferred to the court of Ld. Presiding Officer, Labour Court-I, Court No. 206, Rouse Avenue District Court, New Delhi.
4. It is further directed that the transferee Industrial Tribunal shall proceed with the transferred proceeding from the stage at which they stood at the time of transfer.

This issues with the approval of the Secretary (Labour).

  
31/1/25

(S.C. Yadav)

Addl. Labour Commissioner

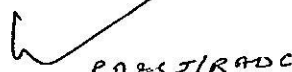
S.C. YADAV

Addl. Labour Commissioner

Copy to:

1. Ld. Pr. Officiating District & Sessions Judge, Rouse Avenue District Court, New Delhi.
2. Ld. Presiding Officer, Labour Court-X, Court No. 202, Rouse Avenue District Court, New Delhi.
3. Ld. Presiding Officer, Labour Court-I, Court No. 206, Rouse Avenue District Court, New Delhi.

Judicial Branch

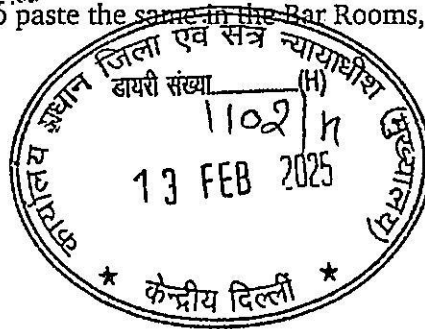
  
POBJ/RADC  
10/2/25

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE CUM SPL. JUDGE(PC ACT)(CBI)  
ROUSE AVENUE COURT COMPLEX, NEW DELHI.

No.F.3(4)/R.A.C.C/Labour Courts/6121/2025/ 1257-1265-D Dated, 12/1/25

Copy forwarded for information and necessary action to:-

- 1) Sh. Arun Goel, Ld. Presiding Officer, Labour Court-X, RACC, New Delhi.
- 2) Ms. Pooja Aggarwal, Ld. Presiding Officer, Labour Court-I, RACC, New Delhi.
- 3) The Branch Incharge, Facilitation and Computers, Rouse Avenue Court Complex, New Delhi.
- 4) The Ahlmads/Asstt. Ahlmads of the transferor/transferee Courts shall ensure that the list of assigned case be displayed outside the Court Rooms and public at large be notified and the file be sent to the transferee Court immediately so as to avoid any inconvenience to the lawyers and litigants. Ahlmad/Asstt. Ahlmads of the transferor Court to provide the list of assigned case to the In-charge Computer Branch, Rouse Avenue Court Complex well in time and the In-charge, Computer Branch shall ensure that the same is uploaded on the website of Delhi District Court.
- 5) The Website Committee, Tis Hazari Courts, Delhi for uploading on the official website.
- 6) In-charge R & I with the request to paste the same in the Bar Rooms, RACC, New Delhi.



*for*  
 Branch In-charge  
 Judicial Branch  
 RACC, New Delhi